

only the hon. Member looks into the figures with regard to Gujarat, he will find that there we have given a good deal of money during this year for the purpose of meeting these various expenditures.

A ceiling on urban property is under consideration. We have been talking about an urban ceiling for a long time and I hope something comes out soon. Some paper has also published some sort of Bill. I do not know how far it is correct.

With regard to economic offences, I entirely agree that they will have to be treated in a different manner altogether because I find that even in cases where there is provision for appeal to the Supreme Court, they go to the High Court and get a writ. Once you get a writ and a stay from a High Court it stays there for years and years together. I have made mention of it in my speech also that economic offences will have to be dealt with separately.

SHRI MD JAMILURRAHMAN (Kishanganj): Are you bringing a comprehensive Bill?

SHRI C. SUBRAMANIAM: It is now under the consideration of the Law Ministry and is in the process of formulation. I hope it will be possible for us to bring it.

Shri Bhattacharyya again raised the question as to why there is scarcity in spite of food availability. You will have 14 hours to discuss the Agriculture Ministry. It is that Ministry which deals with it, and he will get all the answers at that time. Because of this question of multi-national corporations and various things, we have brought in this para and we are taking action on this. And we are giving this assurance that we are not going to allow the role of these multi-national corporations, particularly the role of upsetting our economy here and upsetting the Government else-

happen elsewhere. It cannot happen here particularly because the multi-national corporations are managed and manned by Indians. And I don't think the Indians are so unpatriotic that they would play into the hands of big multi-national corporations. That is one safe-guard we have.

Mirdhaji raised the point of net zero aid. Since last year and this year, what is the aid? For crude alone, we are paying Rs 1200 crores more than what it should be; for fertilisers another Rs. 700 crores; for food which we are importing, another Rs. 600 or Rs 700 crores. On the whole, you will find that there is 2500 crores net outflow over and above what was happened. Therefore, instead of transfer of resources from other countries to our country for the purpose of development the present situation is that there is net outflow outside. This is the situation which we will have to deal with. That is why, I am saying that there is no question of zero aid. Whatever is going outside, we have to get back. It is our money which is going away. may be due to international situation on which we have no control. But we have some enterprise to get back the money. And, I hope, the people here will take a more rational view of this. Therefore, these were the points that were raised. I thank the hon Members for this.

15.08 hrs.

DEMANDS FOR GRANTS ON
ACCOUNT, 1975-76.

MR. DEPUTY-SPEAKER: We take the next item—Demands for Grants on Account. According to the convention that we follow, there is no discussion on that.

SHRI MADHU LIMAYE (Banka):
What next?

MR. DEPUTY-SPEAKER: If we strictly go by rule, we cannot prevent you. The point is that this is an interim grant to enable the Government to run its business for an interim period. And that is the convention.

SHRI MADHU LIMAYE: When the rule allows, kindly allow us to make brief observations.

MR DEPUTY-SPEAKER: I looked into the rule and strictly according to the rule I cannot stand in your way

SHRI MADHU LIMAYE: I waive my right!

SHRI S. M. BANERJEE (Kanpur): I wrote a letter to the Speaker this morning. I knew that I could not speak under the rules.

MR DEPUTY-SPEAKER: I am not taking my stand on the rules because I looked into the rules and I told Mr. Madhu Limaye that I could not prevent him and Mr. Madhu Limaye had very kindly withdrawn his demand. You should also withdraw.

SHRI S. M. BANERJEE: I withdraw.

MR DEPUTY-SPEAKER: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper, be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 107."

The motion was adopted.

[The motions for Demands for Grants on Account, which were adopted by the Lok Sabha, are reproduced below.—Ed.]

DEMAND NO. 1.—DEPARTMENT OF AGRICULTURE

"That a sum not exceeding Rs. 30,32,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Agriculture'."

DEMAND NO. 2—AGRICULTURE

"That a sum not exceeding Rs. 9,47,10,000 on Revenue Account and not exceeding Rs. 1,85,25,99,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Agriculture'."

DEMAND NO. 3.—FISHERIES

"That a sum not exceeding Rs. 1,35,08,000 on Revenue Account and not exceeding Rs. 22,96,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Fisheseries'."

DEMAND NO. 4.—ANIMAL HUSBANDRY AND DAIRY DEVELOPMENT

"That a sum not exceeding Rs. 5,13,03,000 on Revenue Account and not exceeding Rs. 53,27,000 on Capital Account be granted to the President, on account, for or towards defraying the charges dur-

ing the year ending on the 31st day of March, 1976 in respect of 'Animal Husbandry and Dairy Development'."

DEMAND No. 5.—FOREST

"That a sum not exceeding Rs. 1,38,95,000 on Revenue Account and not exceeding Rs. 22,99,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Forest'."

DEMAND No. 6.—DEPARTMENT OF FOOD

"That a sum not exceeding Rs 51,64,52,000 on Revenue Account and not exceeding Rs. 1,55,92,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Department of Food'."

DEMAND No 7—DEPARTMENT OF RURAL DEVELOPMENT

"That a sum not exceeding Rs 9,72,29,000 on Revenue Account and not exceeding Rs 1,00,05,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Department of Rural Development'."

DEMAND No. 8.—DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION

"That a sum not exceeding Rs. 1,73,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending

on the 31st day of March, 1976, in respect of, 'Department of Agricultural Research and Education'."

DEMAND No. 9.—PAYMENTS TO INDIAN COUNCIL OF AGRICULTURAL RESEARCH

"That a sum not exceeding Rs. 6,56,00,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Payment to Indian Council of Agricultural Research'."

DEMAND No 10 — DEPARTMENT OF IRRIGATION

'That a sum not exceeding Rs 2,17,36,000 on Revenue Account and not exceeding Rs. 74,27,000 Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of Department of Irrigation'."

DEMAND No. 11.—MINISTRY OF COMMERCE

'That a sum not exceeding Rs. 14,64,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Commerce'."

DEMAND No. 12.—FOREIGN TRADE AND EXPORT PRODUCTION

"That a sum not exceeding 33,28,62,000 on Revenue Account and not exceeding Rs. 47,79,38,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Foreign Trade and Export Production'."

[Mr. Deputy-Speaker]

DEMAND No. 13.—MINISTRY OF COMMUNICATIONS

"That a sum not exceeding Rs. 16,64,000 on Revenue Account and not exceeding Rs. 35,83,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Ministry of Communications'."

DEMAND No. 14.—OVERSEAS COMMUNICATIONS SERVICE

"That a sum not exceeding Rs. 1,30,50,000 on Revenue Account and not exceeding Rs. 80,97,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Overseas Communications Service'."

DEMAND No. 15.—POSTS AND TELEGRAPHS—WORKING EXPENSES

"That a sum not exceeding Rs. 77,59,74,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Posts and Telegraphs—Working Expenses'."

DEMAND No. 16.—POSTS AND TELEGRAPHS—DIVIDEND TO GENERAL REVENUES, APPROPRIATIONS TO RESERVE FUNDS AND REPAYMENT OF LOANS FROM GENERAL REVENUES

"That a sum not exceeding Rs. 5,91,86,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending

on the 31st day of March, 1976, in respect of 'Posts and Telegraphs—Dividend to General Revenues, Appropriations to Reserve Funds and Repayment of Loans from General Revenues'."

DEMAND No. 17.—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS

"That a sum not exceeding Rs. 28,75,67,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Capital Outlay on Posts and Telegraphs'."

DEMAND No. 18.—MINISTRY OF DEFENCE

"That a sum not exceeding Rs. 26,82,000 on Revenue Account and not exceeding Rs. 2,66,36,000 on capital account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Defence'."

DEMAND No. 19.—DEFENCE SERVICES—ARMY

"That a sum not exceeding Rs. 2,50,11,47,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Defence Services—Army'."

DEMAND No. 20.—DEFENCE SERVICES—NAVY

"That a sum not exceeding Rs. 22,43,29,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Defence Services—Navy'."

**DEMAND No. 21—DEFENCE SERVICES—
AIR FORCE**

"That a sum not exceeding Rs. 74,06,13,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Defence Services—Air Force'."

**DEMAND No. 22.—DEFENCE SERVICES—
PENSIONS**

"That a sum not exceeding Rs. 18,83,33,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of Defence Services—Pensions'."

**DEMAND No. 23—CAPITAL OUTLAY ON
DEFENCE SERVICES**

"That a sum not exceeding Rs. 39,57,71,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Capital Outlay on Defence Services'."

**DEMAND No. 24 —DEPARTMENT OF
EDUCATION**

"That a sum not exceeding Rs. 23,42,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Education'."

DEMAND No 25.—EDUCATION

"That a sum not exceeding Rs. 21,83,55,000 on Revenue Account and not exceeding Rs. 8,48,000 on Capital Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Education'."

**DEMAND No. 26 —DEPARTMENT OF
SOCIAL WELFARE**

"That a sum not exceeding Rs. 2,37,81,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of Department of Social Welfare'."

DEMAND No. 27 —MINISTRY OF ENERGY

"That a sum not exceeding Rs. 7,58,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Energy'."

DEMAND No. 28 —POWER DEVELOPMENT

"That a sum not exceeding Rs. 4,04,02,000 on Revenue Account and not exceeding Rs. 13,97,32,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Power Development'."

DEMAND No. 29—COAL AND LIGNITE

"That a sum not exceeding Rs. 3,14,20,000 on Revenue Account and not exceeding Rs. 38,65,33,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day March, 1976 in respect of 'Coal and Lignite'."

**DEMAND No. 30 —MINISTRY OF
EXTERNAL AFFAIRS**

"That a sum not exceeding Rs. 16,54,52,000 on Revenue Account and not exceeding Rs. 5,05,00,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day March, 1976 in respect of 'Ministry of External Affairs'."

DEMAND No. 31—MINISTRY OF FINANCE

"That a sum not exceeding Rs. 5,32,93,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Finance'."

DEMAND No. 32—CUSTOMS

"That a sum not exceeding Rs. 4,04,14,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Customs'."

DEMAND No. 33—UNION EXCISE DUTIES

"That a sum not exceeding Rs. 5,39,70,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Union Excise Duties'."

DEMAND No. 34—TAXES ON INCOME, ESTATE DUTY, WEALTH TAX AND GIFT TAX

"That a sum not exceeding Rs. 5,88,90,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Taxes on Income, Estate Duty, Wealth Tax and Gift Tax'."

DEMAND No. 35—STAMPS

"That a sum not exceeding Rs. 1,56,94,000 on Revenue Account and not exceeding Rs. 13,66,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Stamps'."

DEMAND No. 36—AUDIT

"That a sum not exceeding Rs. 10,67,01,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Audit'."

DEMAND No. 37—CURRENCY, COINAGE AND MINT

"That a sum not exceeding Rs. 5,86,20,000 on Revenue Account and not exceeding Rs. 3,49,63,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Currency, Coinage and Mines'."

DEMAND No. 38—PENSIONS

"That a sum not exceeding Rs. 5,65,00,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Pension'."

DEMAND No. 39—OPIUM AND ALKALOID FACTORIES

"That a sum not exceeding Rs. 13,31,98,000 on Revenue Account and not exceeding Rs. 9,18,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Opium and Alkaloid Factories'."

DEMAND No. 40—TRANSFERS TO STATE AND UNION TERRITORY GOVERNMENTS

"That a sum not exceeding Rs. 50,06,33,000 on Revenue Account and not exceeding Rs. 17,003 on Capital Account be granted to the President, on account, for or towards defraying the charges during the

year ending on the 31st day of March, 1976 in respect of 'Transfers to State and Union Territory Governments'."

DEMAND No. 41—OTHER EXPENDITURE OF THE MINISTRY OF FINANCE

"That a sum not exceeding Rs. 6,68,05,000 on Revenue Account and not exceeding Rs. 42,43,83,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Other Expenditure of the Ministry of Finance'."

DEMAND No. 42—LOANS TO GOVERNMENT SERVANTS ETC.

"That a sum not exceeding Rs 8,94,45,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Loans to Government Servants etc' "

DEMAND No. 43 MINISTRY OF HEALTH AND FAMILY PLANNING

"That a sum not exceeding Rs 10,76,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Health and Family Planning'."

DEMAND No. 44—MEDICAL AND PUBLIC HEALTH

"That a sum not exceeding Rs. 12,12,07,000 on Revenue Account and not exceeding Rs. 5,33,99,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Medical and Public Health'."

DEMAND No. 45—FAMILY PLANNING

"That a sum not exceeding Rs. 11,18,41,000 on Revenue Account and not exceeding Rs. 21,67,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Family Planning'."

DEMAND No. 46—MINISTRY OF HOME AFFAIRS

'That a sum not exceeding Rs. 42,40,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of Ministry of Home Affairs'."

DEMAND No. 47—CABINET

"That a sum not exceeding Rs 19,90,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Cabinet'."

DEMAND No. 48—DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS

"That a sum not exceeding Rs. 1,02,24,000 on Revenue Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Personnel and Administrative Reforms'."

DEMAND No. 49—POLICE

"That a sum not exceeding Rs. 29,02,86,000 on Revenue Account and not exceeding Rs. 32,50,000 on Capital Account be granted to the President, on account, for or towards defraying charges during the year ending on the 31st day of March, 1976 in respect of 'Police'."

DEMAND NO. 50—CENSUS

"That a sum not exceeding Rs. 56,43,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Census'."

DEMAND NO. 51—OTHER EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 17,41,85,000 on Revenue Account and not exceeding Rs. 3,00,13,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Other Expenditure of the Ministry of Home Affairs'."

DEMAND NO. 52—DELHI

"That a sum not exceeding Rs. 16,49,11,000 on Revenue Account and not exceeding Rs. 6,64,80,000 on Capital Account be granted to the President, on account, for or towards defraying charges during the year ending on the 31st day of March, 1976 in respect of Delhi'."

DEMAND NO. 53—CHANDIGARH

"That a sum not exceeding Rs. 2,35,94,000 on Revenue Account and not exceeding Rs. 76,91,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Chandigarh'."

DEMAND NO. 54—ANDAMAN AND NICOBAR ISLANDS

"That a sum not exceeding Rs. 2,95,65,000 on Revenue Account and not exceeding Rs. 1,40,19,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Andaman and Nicobar Islands'."

DEMAND NO. 55—ARUNACHAL PRADESH

"That a sum not exceeding Rs. 3,89,50,000 on Revenue Account and not exceeding Rs. 1,17,33,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Arunachal Pradesh'."

DEMAND NO. 56—DADRA AND NAGAR HAVELI

"That a sum not exceeding Rs. 21,39,000 on Revenue Account and not exceeding Rs. 24,04,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Dadra and Nagar Haveli'."

DEMAND NO. 57—LAKSHADWEEP

"That a sum not exceeding Rs. 38,21,000 on Revenue Account and not exceeding Rs. 17,50,000, on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Lakshdweep'."

DEMAND NO. 58—MINISTRY OF INDUSTRY AND CIVIL SUPPLIES

"That a sum not exceeding Rs. 2,04,02,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Industry and Civil Supplies'."

DEMAND NO. 59—INDUSTRIES

"That a sum not exceeding Rs. 2,04,02,000 on Revenue Account and not exceeding Rs. 31,25,58,000 on Capital Account be granted to the

President, on account, for or towards defraying the charges during the year ending on the 31st of March 1976 in respect of 'Industries'."

DEMAND No. 60—VILLAGE AND SMALL INDUSTRIES

"That a sum not exceeding Rs. 4,66,80,000 on Revenue Account and not exceeding Rs. 6,21,94,000 on Capital Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Village and Small Industries' "

DEMAND No. 61—CIVIL SUPPLIES AND COOPERATION

"That a sum not exceeding Rs 88,27,000 on Revenue Account and not exceeding Rs 4,46,12,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March 1976 in respect of 'Civil Supplies and Cooperation'."

DEMAND No 62—MINISTRY OF INFORMATION AND BROADCASTING

"That a sum not exceeding Rs 5,85,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Ministry of Information and Broadcasting'."

DEMAND No 63—INFORMATION AND PUBLICITY

"That a sum not exceeding Rs. 2,49,41,000 on Revenue Account and not exceeding Rs 37,42,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Information and Publicity'."

DEMAND No. 64—BROADCASTING

"That a sum not exceeding Rs. 4,87,41,000 on Revenue Account and not exceeding Rs 3,52,33,000 on capital account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Broadcasting'."

DEMAND No 65—MINISTRY OF LABOUR

"That a sum not exceeding Rs. 10,94,000 on Revenue Account granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Labour'."

DEMAND No. 66—LABOUR AND EMPLOYMENT

"That a sum not exceeding Rs. 6,03,82,000 on Revenue Account and not exceeding Rs 96,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Labour and Employment'."

DEMAND No 67—MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

"That a sum not exceeding Rs. 3 67,60,000 on Revenue Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Law, Justice and Company Affairs'."

DEMAND No 68—ADMINISTRATION OF JUSTICE

"That a sum not exceeding Rs. 4,44,000 on Revenue Account be granted to the President, on account, for or towards defraying the

charges during the year ending on the 31st day of March, 1976, in respect of 'Administration of Justice' ."

DEMAND No. 69—MINISTRY OF PETROLEUM AND CHEMICALS

"That a sum not exceeding Rs. 11,29,000 on Revenue Account be granted to the President, on account for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Ministry of Petroleum and Chemicals' ."

DEMAND No. 70—PETROLEUM AND PETRO-CHEMICALS INDUSTRIES

"That a sum not exceeding Rs. 12,08,64,000 on Revenue Account and not exceeding Rs. 29,72,86,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Petroleum and Petro-chemicals Industries' ."

DEMAND No. 71—FERTILIZER AND CHEMICALS INDUSTRIES

"That a sum not exceeding Rs. 3,01,000 on Revenue Account and not exceeding Rs. 60,74,72,000 on Capital Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Fertilizer and Chemicals Industries' ."

DEMAND No. 72—MINISTRY OF PLANNING

"That a sum not exceeding Rs. 2,06,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Planning' ."

DEMAND No. 73—STATISTICS

"That a sum not exceeding Rs. 1,51,09,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Statistics' ."

DEMAND No. 74—PLANNING COMMISSION

"That a sum not exceeding Rs. 56,60,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Planning Commission' ."

DEMAND No. 75—MINISTRY OF SHIPPING AND TRANSPORT

"That a sum not exceeding Rs. 37,82,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Shipping and Transport' ."

DEMAND No. 76—ROADS

"That a sum not exceeding Rs. 11,52,85,000 on Revenue Account and not exceeding Rs. 11,69,10,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Roads' ."

DEMAND No. 77—PORTS LIGHTHOUSES AND SHIPPING

"That a sum not exceeding Rs. 2,54,61,000 on Revenue Account and not exceeding Rs. 32,32,93,000 on Capital Account be granted to the

President, no account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Ports, Lighthouses and Shipping.'

DEMAND No. 78—ROAD AND INLAND WATER TRANSPORT

"That a sum not exceeding Rs. 8,16,000 on Revenue Account and not exceeding Rs. 3,49,33,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Road and Inland Water Transport'."

DEMAND No. 79—DEPARTMENT OF STEEL

"That a sum not exceeding Rs. 6,50,02,000 on Revenue Account and not exceeding Rs. 32,80,22,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Department of Steel'."

DEMAND No. 80—DEPARTMENT OF MINES

"That a sum not exceeding Rs. 4,52,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Mines'."

DEMAND No. 81—MINES AND MINERALS

"That a sum not exceeding Rs. 4,22,53,000 on Revenue Account and not exceeding Rs. 13,96,67,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Mines and Minerals'."

DEMAND No. 82—DEPARTMENT OF SUPPLY

"That a sum not exceeding Rs. 3,95,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Supply'."

DEMAND No. 83—SUPPLIES AND DISPOSALS

"That a sum not exceeding Rs. 1,42,59,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Supplies and Disposals'."

DEMAND No. 84—DEPARTMENT OF REHABILITATION

"That a sum not exceeding Rs. 80,88,91,000 on Revenue Account and not exceeding Rs. 1,56,04,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Department of Rehabilitation'."

DEMAND No. 85—MINISTRY OF TOURISM AND CIVIL AVIATION

"That a sum not exceeding Rs. 7,39,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Ministry of Tourism and Civil Aviation'."

DEMAND No. 86—METEOROLOGY

"That a sum not exceeding Rs. 1,58,23,000 on Revenue Account and not exceeding Rs. 33,50,000 on Capital Account be granted to the President on account, for or towards de-

fraying the charges during the year ending on the 31st of March, 1976 in respect of 'Meteorology'."

DEMAND No. 87—AVIATION

"That a sum not exceeding Rs. 2,95,76,000 on Revenue Account and not exceeding Rs. 4,07,44,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Aviation'."

DEMAND No. 88—TOURISM

"That a sum not exceeding Rs. 55,58,000 on Revenue Account and not exceeding Rs. 97,24,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Tourism'."

DEMAND No. 89—MINISTRY OF WORKS AND HOUSING

"That a sum not exceeding Rs. 8,37,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges, during the year ending on the 31st day of March, 1976 in respect of 'Ministry of Works and Housing'."

DEMAND No. 90—PUBLIC WORKS

"That a sum not exceeding Rs. 9,08,76,000 on Revenue Account and not exceeding Rs. 2,48,78,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Public Works'."

DEMAND No. 91—WATER SUPPLY AND SEWERAGE

"That a sum not exceeding Rs. 17,84,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Water Supply and Sewerage'."

DEMAND No. 92—HOUSING AND URBAN DEVELOPMENT

"That a sum not exceeding Rs. 1,19,10,000 on Revenue Account and not exceeding Rs. 1,81,30,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Housing and Urban Development'."

DEMAND No. 93—STATIONERY AND PRINTING

"That a sum not exceeding Rs. 3,93,56,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Stationery and Printing'."

DEMAND No. 94—DEPARTMENT ATOMIC ENERGY

"That a sum not exceeding Rs. 6,69,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Atomic Energy'."

DEMAND NO. 95—ATOMIC ENERGY RESEARCH, DEVELOPMENT AND INDUSTRIAL PROJECTS

"That a sum not exceeding Rs. 7,33,01,000 on Revenue Account and not exceeding Rs. 11,62,71,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March, 1976 in respect of 'Atomic Energy Research Development and Industrial Projects'."

DEMAND NO 96—NUCLEAR POWER SCHEMES

"That a sum not exceeding Rs 5,36,15,000 on Revenue Account and not exceeding Rs. 6,94,11,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Nuclear Power Schemes'"

DEMAND NO 97—DEPARTMENT OF CULTURE

"That a sum not exceeding Rs 1,13,07,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Culture'."

DEMAND NO 98—ARCHAEOLOGY

"That a sum not exceeding Rs. 98,39,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Archaeology'."

DEMAND NO. 99—DEPARTMENT OF ELECTRONICS

"That a sum not exceeding Rs 1,23,11,000 on Revenue Account and

not exceeding Rs. 36,50,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st of March 1976 in respect of 'Department of Electronics'."

DEMAND NO. 100—DEPARTMENT OF SCIENCE AND TECHNOLOGY

"That a sum not exceeding Rs. 1,43,97,000 on Revenue Account and not exceeding Rs 25,00,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Department of Science and Technology'."

DEMAND NO. 101 SURVEY OF INDIA

"That a sum not exceeding Rs 2,60,01,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Survey of India' "

DEMAND NO. 102 GRANTS TO COUNCIL OF SCIENTIFIC AND INDUSTRIAL RESEARCH

"That a sum not exceeding Rs 61,48,600 on Revenue Account be granted to the President on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Grants to Council of Scientific and Industrial Research'."

DEMAND NO. 103—DEPARTMENT OF SPACE

"That a sum not exceeding Rs. 4,43,10,000 on Revenue Account and not exceeding Rs 1,38,58,000 on Capital Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976 in respect of 'Department of Space'."

DEMAND No. 104—LOK SABHA

"That a sum not exceeding Rs. 70,34,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Lok Sabha'."

DEMAND No. 105—RAJYA SABHA

"That a sum not exceeding Rs. 26,32,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Rajya Sabha'."

DEMAND No. 106—DEPARTMENT OF PARLIAMENTARY AFFAIRS

"That a sum not exceeding Rs. 3,22,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Department of Parliamentary Affairs'."

DEMAND No. 107—SECRETARIAT OF THE VICE-PRESIDENT

"That a sum not exceeding Rs. 83,000 on Revenue Account be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1976, in respect of 'Secretariat of the Vice-President'."

15.10 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1975

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1975-76,

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1975-76."

The motion was adopted.

SHRI C. SUBRAMANIAM: I introduce the bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1975-76, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1975-76, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We take up clause by clause consideration.

The question is:

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause

1, the Enacting Formula and the

Title were added to the Bill.

SHRI C. SUBRAMANIAM: I beg to move:

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-3-75.

†Introduced/Moved with the Recommendation of the President